

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203

IB-2419/ND/2019

C.A No- 1103/C- V/ND/2020

IN THE MATTER OF:

Anupam Kumar Thakur

Vs

Asian Developers Ltd

...Applicant

...Respondent

SECTION

Under Section-7 of IBC, 2016

Order delivered on 12.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikunj

For the Respondent :

ORDER

CA-1103/2020:-

An application bearing No. CA-1103/2020 filed on behalf of petitioner and submitted that earlier the petition which was filed by the petitioner under Section 7 registered as CP No. 2419/ND/2019, after hearing both the parties, the order was reserved on 24.01.2020.

In the meantime, another creditor filed an appeal for restoration of the company in the matter of *Abhijeet Mishra & Ors. Vs. Asian Developers Limited, Company Appeal No. 878/252/ND/2019* and the prayer was allowed vide order dated 29.01.2020. So, at the time of



considering the prayer of the petitioner in CP No. 2419/ND/2019 these facts may be considered.

Place this application alongwith the main application of petitioner

-Sd/-

(K.K. VOHRA)
MEMBER (T)

(Khushboo)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)